

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/296/2020

HYDERABAD, this the 17th day of June, 2020

*Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member*



1. J. Sreenivasulu,
S/o. J. Chalapathaiah (late),
Age 57 years, Occ: Sr. Supdt. of Post Offices, Gr.B,
O/o. Vijayawada Division,
Krishna District, Vijayawada – 520 001.
2. D. Ramanaiah, S/o. Yanadaiah (Late)(Group-B),
Age 56 years, Occ; Sr. Supdt. of Post Offices,
O/o. Bhimavaram Division, Bhimavaram,
West Godavari District – 534 201.
3. J. Pandari, So. Muthaiah (late),
Age 57 years, Occ; Sr. Supdt. of Post Offices,
O/o. Peddapalli Division, Karimnagar District,
Telangana State.
4. K. Jayaraju, S/o. Raja Ratnam,
Age 56 years, Occ: Chief Postmaster,
O/o. Hyderabad GPO, Hyderabad – 500 001.
5. K. Ramesh, S/o. K. Nageswara Rao,
Age 56 years, Occ; Asst. Director (Admn.),
O/o. Chief Postmaster General,
A.P. Circle Office, Vijayawada – 520 010.
6. A. Kantha Rao, S/o. A. Krishna Murthy,
Age 57 years, Occ: Supdt. of Post Offices,
O/o. Parvathipuram Division, Parvathipuram,
Srikakulam Division, A.P. – 535 501.
7. Sk. Shabbir, S/o. Sk. Subhani,
Age 57 years, Occ: Sr. Supdt. of Post Offices,
O/o. South East Division, Hyderabad – 520 002.
8. P.V. Ramana Reddy, S/o. P. Venka Reddy (late),
Age 57 years, Occ: Sr. Postmaster, Secunderabad H.O.

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1. The Union of India,
Ministry of Communications and IT,
Dept. of Posts, Dak Bhavan,
New Delhi rep. by its Secretary.
2. The Chief Post Master General,
A.P. Circle, Krishna Lanka,
Vijayawada.
3. The Chief Post Master General,
Telangana State, G.P.O.,
Hyderabad.

... Respondents

(By advocate: Mrs. K. Rajitha, Sr. CGSC)

ORAL ORDER
{As per Hon'ble Mr.B.V.Sudhakar, Administrative Member}

2. The OA is filed in regard to the seniority of the applicants and their promotion to Indian Postal Service Group-A cadre.
3. Brief facts of the case are that the applicants were promoted as Postal Superintendents Group B Officers in 2013 based on DPC held in 2012. Applicants were included in the seniority list, which was finalized after attending to objections raised thereon vide proceedings dt. 16.09.2014. Thereafter, based on the finalized seniority list, applicants claim that, officers eligible have also been promoted to Group-A category as well. However, in the year 2019, a draft seniority list for Group B officers up to the year 2017 was issued wherein the applicants' seniority has been revised to their disadvantage. Aggrieved over the same, applicants have filed the OA.
4. Contentions of the applicants are that settled seniority should not be disturbed as per law. Besides, recent judgment of the Hon'ble Supreme Court in

K. Meghachandrasingh & ors vs. NingamSiro & ors, case squarely covers the cause of the applicants. Action of the respondents in revising the seniority list would also thus be against the latest judgment of the Hon'ble Supreme Court referred to.



5. Heard learned counsel for both sides. Learned counsel for the respondents informs that the respondents have not yet decided to conduct any DPC for promotion to Group A cadre. Therefore it would be premature to adjudicate on the matter.

6. After hearing both sides and perusing the documents placed on record, it is seen that the applicants approached this Tribunal in OA No. 205/2020, wherein it was directed that the applicants shall file representations and the respondents were given 8 weeks time to dispose of the said representation from the date of receipt of the representations. However, from the records and as claimed by the Ld. Counsel for the respondents, it is seen that the Tribunal order in the cited OA was made ready on 04.05.2020 and accordingly respondents have time up to 04.07.2020 to dispose of the representations. The Ld. counsel for the applicants prayed that their representations may be disposed of and a copy of the order be communicated to them before the DPC meets so that their cause is not irreparably injured. We are of the view that this submission is fair and requires consideration.

7. Respondents are therefore directed to dispose of the representations made by the applicants dt. 11.05.2020 (Annexure X of the OA) by issuing a speaking and reasoned order and communicate the same to the applicants before 30.07.2020. Only after disposal of the representations, respondents may consider conducting of

the DPC to Group A posts. After such disposal of the representations, if the applicants still have any grievance, they are at liberty to approach this Tribunal.

With the above direction, the OA is disposed of, at the admission stage.

There shall be no order as to costs.



(B.V. SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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